

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 109

**CP(CAA) No.14/Chd/Hry/2024
(2nd Motion)**

IN THE MATTER OF:-

Northcred Services Pvt. Ltd.

... Transferor Company

And

Valuedrive Technologies Pvt. Ltd.

...Transferee Company

Under Section: 230-232, CA 2013

Order delivered on 12.07.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. S. Shiva, Advocate
For the IT Department : Mr. Varun Issar, Senior Standing Counsel
For the RD : Mr. Vineet Khatri, Company Prosecutor
For the OL : Mr. Edward Augustine George, Advocate

ORDER

Compliance affidavit has been filed by Id. Counsel for the petitioner vide Diary No. 01418/1 dated 02.07.2024. Compliance affidavit denoting nil objections pursuant to newspaper publication has also been filed by Id. counsel for the petitioner vide Diary No. 01418/2 dated 10.07.2024. Report of Income Tax Department has been filed vide Diary No. 01418/3 dated 10.07.2024. The same are taken on record.

Learned counsel for the petitioner companies is directed to file response to the report of Income Tax Department, if any, within one week with a copy in advance to the counsel opposite.

A date is requested by Id. counsels for the OL and RD for filing their report. Request accommodated. Let the same be filed within two weeks with a copy in

advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 23.08.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)